[श्री काशीनाथ पाण्डेय]

हम दुनियां की बातें करते हैं और अपने यहां नहीं देख सकते ।

MR. SPEAKER : About Independents, some of them have not spoken till today on any demand, Mr, Daschowdhury, Mr. Sequeria and Dr. Maitreyee Basu. I think, we will give them a chance after other Members have spoken. The names are there. Now. we adjaurn for lunch,

13.04 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the chair.*]

RE-ALLEGED LEAKAGE OF THE BUDGET :

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मुझे केवल आप से यह जानकारी लेनी है कि क्या आप के द्वारा मेरे साथ इस सदन में न्याय होगा ? आप को याद होगा कि मैंने जब बजट लीकेंज के बारे में यहां पर आरोप लगाया था तब आप चेयर पर बैठे हुए थे और आप ने स्वयं मुझ से कहा था कि इस तरह से गैर जिम्मेदाराना तरीके से आरोप अथवा अभियोग नहीं लगाना चाहिए । आप ने यह भी कहा था कि मैं इस के बारे में प्रस्ताव दूं । मैंने प्रस्ताव दिया । मुझ को सचिवालय के द्वारा कहा गया कि आप अपना सबूत दीजिए । मैंने एक बयान नहीं दो बयान दिए और मैं किसी भी कमेटी के सामने यह साबित करने के लिए तैयार हूं कि मैंने अधिक से अधिक सबूत के आधार पर प्राइमाफेसी केस बनाई है । उसके बाद भी बजट लीकेज के बारे में जो मेरा प्रस्ताव है उस पर आप मुझे समय नही दे रहे हैं तो यह क्या मेरे साथ न्याय किया जा रहा है ?

SHRI RANDHIR SINGH (Rohtak) : How are you allowing this, Sir.

MR. DEPUTY SPEAKER : I have followed.

श्री मधु लिमये : मैंने किसी मंत्री पर आरोप नहीं किया न ही इंदिरा जी के ऊपर मैंने आरोप किया है । मैंने बजट लीकेंज के बारे में जरूर आरोप किया है । चीनी को लेकर लाखों रुपया बनाया गया है, कहां कहां वैगन्स में चीनी भर कर भेज दी गई है वह सारी जानकारी और सारे आंकड़े मैंने दिए हैं...

श्री रणधीर सिंह : बजट बिलकुल लीक नहीं हुआ । उपाध्यक्ष महोदय कैसे इसे ऐलाऊ कर रहे हैं ? कतई बजट लीक नहीं हुआ । माननीव सदस्य गवर्नमेंट को खाम-ख्वाह बदनाम कर रहे हैं ।

श्री मधु लिमये : चौधरी साहब क्यों मुझे इस तरह से बीच में टोक रहे हैं ? मैं उपाध्यक्ष महोदय से निवेदन कर रहा हूं । मुझ को बतलाया गया कि वित्त विधेयक पर जब चर्चा होगी तब मैं उस पर बोल सकता हूं : लेकिन वित्त विधेयक पर मैं क्या बोलूं इसका निर्णय मैं करूंगा । मुझे बहुत सारे विषयों पर बोलना है । लेकिन इस बजट लीकेंज के मामले में उपाध्यक्ष महोदय, आप ने स्वयं यह निर्देश दिया था कि मैं प्रस्ताव दूं और मैने प्रस्ताव दिया है...

MR. DEPUTY-SPEAKER : I remember. When you raised that matter I said that to raise such a matter is not good nor it adds to our dignity. If the hon Member has some evidence before him, then certainly...

SHRI MADHU LIMAYE : You asked me to move a substantive motion.

श्री रणधीर सिंह : बिलकुल ऊटपटांग इल्जाम लगाना जिसमें कोई सदाकत नहीं है सरासर नामुनासिव है ।

श्री मधु लिमये : माननीय सदस्य बिला जरूरत बीच में दखल देते चले जा रहे है ।

उपाध्यक्ष महोदय ने जो निदेश दिया उस के अनुसार जब मैंने काम किया है तब मुझे उसके बारे में समय क्यों नहीं दे रहे हैं ?

MR. DEPUTY-SPEAKER : Whatever I have said, Labour Ministry is not concerned with it. That is No. 1. Whatever you have submitted to the Speaker or to the Deputy Prime Minister or the Prime Minister, I do not know anything about it.

श्री मधु लिमये : लंच के बाद जब से दो बजे हाउस बैठा है तब से अभी और कुछ हुआ नहीं है। लेबर अभी शुरू कहां हुआ है ?

MR. DEPUTY-SPEAKER : When once the Speaker is seized of the matter, afterwards you have submitted......

श्री मधु लिमये : आप पहले करिए मैं आप को सारे कागजात भेज देता हूं।

MR. DEPUTY-SPEAKER : That is a different matter. When the Speaker is seized of the matter, I think, the best course would be...

श्री मधु लिमये : आप अध्यक्ष जी से कहिए कि इनका प्रस्ताव मंजूर होना चाहिए।

श्री रणधीर सिंह : लिमये साहब एक महीने तक कहां सोते रहे ? मैंने बजट के तुरन्त बाद यह सवाल उठाया था। मैं सोया नहीं था : यह इस तरह से फिजूल और बेबुनियाद इलजाम जानबूझकर लगाते हैं।

श्री मधु लिमये : आप इस तरह की वाहियात बातें मत करिए।

श्री रणधीर सिंह : देखिए यह मुझे प्रवोक कर रहे हैं और मेरे लिए वाहियात बात कह रहे हैं। अपशब्द "वाहियात" क्या पार्लियामेंटरी है मैं उपाध्क्ष महोदय आप की इस पर रूलिंग चाहता हूं।

MR. DEPUTY-SPEAKER : It depends on the context in which he used it.

श्री मधु लिमये : उन्होंने फिज़ूल क्यों कहा ?

SHRI RANDHIR SINGH : I always obey you. I sit down, but I want your ruling.

SHRI S. M. BANEKJEE (Kanpur) : Sir, I rise on a point of order and it is this. When Shri Limaye raised the question, he was making an aypeal to you for having a discussion on the alleged leakage of the budget before the Finance Bill is taken up? otherwise, its object is defeated. I think he was within his right to raise it under rule 340. Now, SHRI Randhir Singh, who has not yet read the rule, who is never informed of it, whom we have taken for grnnted, has interrupted. Now, interruption is part of debate and it makes the debate lively. But he has used the worc *Fuzool*. 'यहां फिज़ूल की बातें करते हैं' I know Urdu and I know Fuzool means a rotten thing.

MR. DEPUTY-SPEAKER : Extraneous, unconcernd; not rotten.

श्री मधु लिमये : यह गलत इंनरप्रेटेशन है। फुज़ूल का मतलब एक्स्ट्रेनियस नहीं है।

SHRI S. M. BANERJEE : It means rotten.

SHRI RANDHIR SINGH : I meant that an extraneous matter is being brought forward.

MR. DEPUTY-SPEAKER : Was that your contention ?

SHRI RANDHIR SINGH : Yes, Sir.

MR. DEPUTY-SPEAKER : So, what he said was that it is not relevant but extraneous. Let us not quarrel over words here. Now, I would again appeal to Shri Limaye......

श्री मधु लिमये : आप मुझ से अपील न कीजिए।

MR. DEPUTY-SPEAKER : He was right in raising this issue but this was not the proper occasion.

श्री मधु लिमये : आप प्रकेजन बतला दीजिए। मैं तब उठाऊँगा।

MR. DEPUTY-SPEAKER : I am told the Speaker has also suggested to him that the proper time to take up this matter is when we take up the Finance Bill.

श्री मधु लिमये : आप मुझ को इसके लिए 15 मिनट एक्स्ट्रा दीजिएगा। मैं अपनी पार्टी के वक्त में से इस पर नहीं बोलूंगा। मैं फाइनेन्स बिल पर अलग भाषण दूंगा। आप इस के लिए 15 मिनट अलग से दे दीजिए तो मुझे कोई एतराज नहीं है; मैं बजट लीकेज पर 15 मिनट बोलूंगा। मैं हमेशा समझौते के लिए तैयार रहता हूं।

MR. DEPUTY-SPEAKER : He has already said that he has produced evidence and submitted papers to the Prime Minister, Deputy Prime Minister and the Speaker.

श्री मधु लिमये : वह कुछ करते नही हैं। उनको अपनी इज्जत का खयाल नहीं है। हम उनकी इज्जत की रक्षा करना चाहते हैं।

MR. DEPUTY-SPEAKER : It is not a question concerning an individual member alone. It is a serious matter and the House will certainly take note of it. But Shri Limaye must remember that this is not an individual matter; it concerns the whole House.

श्री रवि राय (पुरी) : इसीलिए तो इस को समझाना चाहिए।

MR. DEPUTY SPEAKER : Therefore, it would be proper and appropriate for him to take it up at that time and not now.

14-13 hrs.

SHRI S. M. BANERJEE

DEMAND FOR GRANTS—(*Contd.*) MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION—(*Contd.*)

SHRI S. M. BANERJEE (Kanpur) ; Mr. Deputy-Speaker, Sir, when we discuss the Demands for Grants of the Labour Ministry, which also includes the Ministry of Rehabilitation, I find that the time allotted is only four hours which, with very great difficulty, has been raised to five hours. If the events of 1968 are any indication, the policy of the government has virtually turned out to be anti-labour. The labour laws are beoming. anti-Labour laws and the Labour Ministry has become an anti-Labour Ministry. With all my respect to Shri Jaisukh Lal Hathi, who is very persuasive, very tenacious who sometimes also works in the interest of the labour, unfortunately, he has been bullied almost—I use the word 'bullied' advisedly, when Shri Randhir Singh is not here—by the Home Minister and the Finance Minister to see that certain things, certain benefits which go to labour do not go to them.

I have two instances with me. When the Banking Companies Bill was being discussed in this House, we demanded that we want to hear the Labour Minister when section 36 AD was being discussed which denies the Banking employees of their fundamental right of demonstration etc. But we could never hear the voice of the Labour Minister. The Finance Minister, under the influence or wise guidance of the bank bosses or bank management, saw to it that a whip was issued and it was seen that that particular clause was passed. So, I accuse this Labour Ministry not of anything else, but that it should have been more alert and not remain as inert as it is.

The second thing is this. The Essential Services Maintenance Ordinance came. This Ordinance was converted into an Act. What happend ? For 5 days or 7 days we discussed. Unfortunately we could not see the Labour Minister even once. He used to peep through windows or doors. It was surprising for a man of his stature. We may call him Hathi :